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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

ORIGINAL APPLICATION NO. 10 OF 1988

Bal Kishan Sahu applicant.

Versus

Union of India and others ... Opp. parties.

Hon'ble D.S.Misra, A.M.

Hon'ble G.S.Sharma, J.M.

(Delivered by Hon'ble D.S.Misra)

In this application under Section 19 of the A.T. Act XIII of 1985, the applicant has challenged the order dated 7.4.84 passed by the Assistant Mechanical Engineer, Jhansi imposing the penalty of removal from service and the order dated 19.2.1985 passed by the Divisional Railway Manager, rejecting the appeal against the order of removal passed by the disciplinary authority. The applicant has also filed an application for condonation of delay in filing this application. The only reason given by the applicant for condonation of delay is that he had submitted a mercy appeal to the D.R.M., Jhansi and he had been verbally assured that he will be taken into the service of the respondents. However, the only document filed in support of this contention is ~~that he has filed~~ ^{he} a copy of his mercy appeal dated 5.3.85 addressed to the D.R.M., Central Railway, Jhansi (copy annexure 6). In this mercy appeal, the applicant has prayed for being given a fresh appointment. *The close not appear to be a sufficient cause for condonation of delay.*

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2. We have heard learned counsel for the applicant on the question of limitation and we are of the opinion that it is a highly belated application and is not permissible under Section 21 of the A.T. Act. We accordingly reject the application at the admission stage.

B.M.
A.M.

12-1-88

J.M.
J.M.

JS/ 12.1.1988